

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Original Application No. 360/2018

In the matter of: -

Shree Nath Sharma

Applicant(s)

Vs.

Union of India & Ors.

Respondent(s)

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(B. Vinod Babu)

Scientist-E

Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar,  
Delhi- 110032.

Date: 28.01.2021

Place: Delhi

**Status Report on Preparation of District Environment Plan**

**In Compliance to order dated 19.03.2020 of**

**Hon'ble National Green Tribunal**

(in O.A. No. 360 of 2018 in the matter of Shree Nath Sharma vs. Union of India & Ors.)

**28, January ,2021**



**Central Pollution Control Board, Delhi**

## Status Report on Preparation of District Environment Plan

### 1. Background

Hon'ble National Green Tribunal (herein after will be referred as Hon'ble NGT) heard Original Application of 360 of 2018 filed by Shree Nath Sharma versus Union of India & Ors. which was initiated by way of writ petition C.W.P. No. 065/96 before Hon'ble Rajasthan High Court with reference to pollution of Sujanganga River which is surrounded by a historical Fort. The Hon'ble High Court transferred the said writ petition to Hon'ble NGT.

Hon'ble Tribunal in its order dated 26.09.2019 passed following directions:

- To prepare District Environment Plan and State Environment Plan by State Government;
- To facilitate preparation of such District Environment Plan, it will be appropriate that CPCB prepares a Model/Models and places the same on its website which may be adopted with suitable changes as per local requirements for all Districts in the country and monitored by the Chief Secretaries with reports to the Tribunal in O.A. No. 606/2018.
- The Department of Environment of all States and Union Territories may collect such District Environment Plans of their respective States and finalize the 'State Environment Plan' covering the specific thematic areas referred in Para-7 including information as contained in Para-8 (of Orders dated 12/09/2019 in O.A. No. 606/2018) and template of Model/Models District Environment Plan provided by the CPCB.
- The action for preparation of State's Environment Plan shall be monitored by the respective Chief Secretaries of States and Administration of UTs. Let this action be completed by 15.12.2019 and compliance be reported to the Tribunal by 31.12.2019.
- Based on States and UTs Environment Plans, MoEF&CC and CPCB shall prepare country's Environment Plan accordingly. Let the Secretary, MoEF&CC and Chairman, CPCB steer the preparation of country's Environment Plan. Let their action be completed by 31.01.2020 and compliance be reported to the Tribunal by 15.02.2020.

A copy of afore-said Hon'ble NGT order dated 26.09.2019 is enclosed at **Annexure-I**.

## 2. Status of Preparation of District Environmental Plans

(i.) Hon'ble Tribunal heard the matter of O.A. No. 360 of 2018 on 19.03.2020 directed the following:

- CPCB shall prepare one District Environment Plan for one District in each State/UT;
- State Government and District Magistrate shall assist CPCB in preparing DEP;
- For remaining Districts, State shall refer the model DEP prepared by CPCB.

(ii.) Hon'ble NGT has referred the matter regarding preparation of District Environmental Plan while hearing of the Original Application of 710 of 2017 on 20.07.2020, wherein the following order was passed:

*"We also reiterate earlier direction for constitution of District Planning Committees to monitor District Environment plans covering important environmental issues. Monitoring at District level may go long way in protection of environment and public health and compliance of Constitutional mandate. It will be appreciable that the State PCBs/PCCs collect information on the subject from the District Magistrates and furnish reports in this regard to the CPCB".*

## 3. Action taken by CPCB

(i) In compliance to the directions from Hon'ble NGT, CPCB has prepared a template for model District Environment Plan, which provides data sheets to capture all relevant information pertaining to seven following thematic areas:

1. Waste Management
  - a) Solid Waste
  - b) Biomedical waste
  - c) Construction and Demolition Waste
  - d) Hazardous Wastes
  - e) Electronic Waste (E-Waste)
  - f) Plastic Waste
2. Water Quality Management
3. Ambient Air Quality
4. Domestic Sewage
5. Industrial Wastewater
6. Mining Activity
7. Noise Pollution

Data templates have been circulated to all Districts to capture information related to key parameters essential for preparing environment management plan. These

data templates cover 7 thematic areas by capturing basic information on 64 action areas with about 200 data points, which covers essential information required for preparing District Environment Management Plan. A copy of data template for DEP prepared by CPCB is given at Annexure II.

- (ii) Above template has been uploaded on CPCB website and was forwarded to every District Magistrates and Chief Secretaries to ensure preparation of District Environment Plan.
- (iii) CPCB vide letters dated 20.11.2019 requested all State Pollution Control Boards (herein after will be referred as SPCBs) / Pollution Control Committees (hereinafter will be called as PCCs) and Principal Secretary, Environment Department of every State/UT to coordinate the above matter with District Magistrates and for submission of SEP within stipulated time so that CPCB can compile the same to prepare National Environment Plan (herein will be referred as NEP). Copy of said CPCB letter dated 20.11.2019 is enclosed at **Annexure III**.
- (iv) CPCB issued a reminder letter dated 10/01/2020 to Principal Secretaries of States / UTs requesting submission of SEPs. Copy of said CPCB letter is enclosed at **Annexure IV**.
- (v) Further, CPCB has short-listed one District in each State and Union Territory to prepare model DEP which can be further replicated for other Districts. CPCB vide letter dated 05.08.2020 informed detail of District with State Environment Department and requested to give the data as per the data template prepared by CPCB. Copy of letter dated 05.08.2020 and list of Districts shortlisted by CPCB is given at **Annexure V and Annexure VI** respectively.
- (vi) Further, CPCB vide letters dated 14.10.2020 and 20.11.2020 requested concerned District Magistrates to share the desired data required for preparation of DEP. Copies of said letter dated 14.10.2020 given at **Annexure VII and Annexure VIII**. CPCB has also requested technical cum financial proposals form institutions such as NITs, IIT and NPC for preparation of DEPs for selected Districts.

(vii) There has been delay in receipt of DEPs from the States, as most of the DEPs received after October, 2020. Further some of the DEPs received from States have incomplete data while other DEPs are not in the form of actionable or implementable plans.

(viii) CPCB is also reviewing District Environment Plan for 05 Districts having different land-use activity such as districts with forest cover, industrial activities, largely urban, tourist places, and semi urban. These DEPs are being verified to ensure that the plans cover the thematic areas adequately and with relevant action points and may be treated as model DEP for reference of other States and UTs. The following 05 Districts were selected to review the DEPs:

- Baharaich, Uttar Pradesh (Semi-urban)
- Bokaro, Jharkhand (industrial city)
- Pune, Maharashtra (Urban)
- Chamrajnagar, Karnataka (hilly - forest area)
- Panchkula, Haryana (Tourism)

#### 4. Status of Compliance by States and Union Territories

(i.) In compliance to Orders of Hon'ble NGT dated 26/09/2019 and 20/07/2020, 29 States/UTs have informed that they have prepared of 220 District Environmental Plans out of 739 Districts. A consolidated table for State-wise details on preparation of District Environment Plan is given below.

S.No.	Name of State	No. of District	No. of DEPs prepared	Name of District for which DEP is prepared	No. of Monitoring Committees constituted
1	Andaman & Nicobar	3	Not Prepared	Reported as under preparation	Information not available
2	Assam	34	3	Dhemaji, Dhubri, Lakhimpur	2
3	Andhra Pradesh	13	1	Srikakulam. Individual DEPs not prepared for other Districts, however SEP prepared	1
4	Arunachal Pradesh	25	Not Prepared	-	Information not available

S.No.	Name of State	No. of District	No. of DEPs prepared	Name of District for which DEP is prepared	No. of Monitoring Committees constituted
5	Bihar	38	1	Sheikhpura	Information not available
6	Chandigarh	1	1	Chandigarh	Information not available
7	Chhattisgarh	28	1	Surguja SEP Prepared	Information not available
8	DD & DNH	3	1	Daman	Information not available
9	Delhi	11	1	South West Delhi	Information not available
10	Goa	2	1	South Goa. However copy of DEP not received by CPCB	1
11	Gujarat	33	2	Narmada (Rajpipla), Banaskantha (Palanpur)	2
12	Haryana	22	17	Ambala, Charkhi, Dadri, Faridabad, Fatehabad, Hisar, Jhajjar, Jind, Kaithal, Karnal, Nuh, Palwal, Panchkula, Panipat, Rewari, Rohtak, Sirsa, Sonipat  However, DEP not received by CPCB	17
13	Himachal Pradesh	12	12	Bilaspur, Chamba, Hamirpur, Kangra, Kinnaur, Kullu, Lahaul & Spiti, Mandi, Shimla,, Sirmaur (Sirmour), Solan, Una	12
14	Jammu & Kashmir	20	6	Jammu, Bandipore, Doda, Ganderbal, Srinagar, Udhampur	1
15	Jharkhand	24	2	Bokaro, Godda  However, DEP not received by CPCB	2

S.No.	Name of State	No. of District	No. of DEPs prepared	Name of District for which DEP is prepared	No. of Monitoring Committees constituted
16	Karnataka	31	31	Bagalkot, Ballari (Bellary), Belagavi (Belgaum), Bengaluru (Bangalore), Rural Bengaluru (Bangalore), Urban Bidar, Bijapur, Chamarajanagar, Chikballapur, Chikkamagaluru (Chikmagalur), Chitradurga, Dakshina Kannada, , Davangere, Dharwad, Gadag, Hassan, Haveri, Kalaburagi (Gulbarga), Kodagu, Kolar, Koppal, Mandya, Mysuru (Mysore), Raichur, Ramanagara, Shivamogga (Shimoga), Tumakuru (Tumkur), Udupi, Uttara Kannada (Karwar), Vijayapura (Bijapur), Yadgir  Copy of only Kodugu DEP received.	31
17	Kerala	14	1	Wayanad	Information not available
18	Lakshadweep	1	1	Lakshadweep	1
19	Madhya Pradesh	55	52	Agar Malwa, Alirajpur, Anuppur, Ashoknagar, Balaghat, Barwani, Betul, Bhind, Bhopal, Burhanpur, Chhatarpur, Chhindwara, Damoh, Datia, Dewas, Dhar, Dindori, Guna, Gwalior, Harda, Hoshangabad, Indore, Jabalpur, Jhabua, Katni, Khandwa, Khargone, Mandla, Mandsaur, Morena, Narsinghpur,	7

S.No.	Name of State	No. of District	No. of DEPs prepared	Name of District for which DEP is prepared	No. of Monitoring Committees constituted
				Neemuch, Niwari, Panna, Raisen, Rajgarh, Ratlam, Rewa, Sagar, Satna, Sehore, Seoni, Shahdol, Shajapur, Sheopur, Shivpuri, Sidhi, Singrauli, Tikamgarh, Ujjain, Umaria, Vidisha  Copies of only 6 DEPs received.	
20	Maharashtra	36	36	Ahmednagar, Akola, Amravati, Aurangabad, Beed, Bhandara, Buldhana, Chandrapur, Dhule, Gadchiroli, Gondia, Hingoli, Jalgaon, Jalna, Kolhapur, Latur, Mumbai City, Mumbai, Suburban, Nagpur, Nanded, Nandurbar, Nashik, Osmanabad, Palghar, Parbhani, Pune, Raigad, Ratnagiri, Sangli, Satara, Sindhudurg, Solapur, Thane, Wardha, Washim, Yavatmal	36
21	Manipur	16	1	Imphal East	1
22	Meghalaya	11	2	South Garo Hills, West Garo Hills	2
23	Mizoram	11			
24	Nagaland	12	1	Kohima However, copy of DEP not received by CPCB	Information not available
25	Odisha	30	2	Khordha, Ganjam  Copy of only Khordha DEP received	1
26	Puducherry	4	4	Karaikal, Mahe, Puducherry, Yanam	4
27	Punjab	22	1	Sangrur	Information not available

S.No.	Name of State	No. of District	No. of DEPs prepared	Name of District for which DEP is prepared	No. of Monitoring Committees constituted
28	Rajasthan	33	1	Bharatpur	Information not available
29	Sikkim	4			
30	Tamil Nadu	38	37	Ariyalur, Chengalpattu, Chennai, Coimbatore, Cuddalore, Dharmapuri, Dindigul, Erode, Kallakurichi, Kanchipuram, Kanyakumari, Karur, Krishnagiri, Madurai, Nagapattinam, Namakkal, Nilgiris, Perambalur, Pudukkottai, Ramanathapuram, Ranipet, Salem, Sivaganga, Tenkasi, Thanjavur, Theni, Thoothukudi (Tuticorin), Tiruchirappalli, Tirunelveli, Tirupathur, Tiruppur, Tiruvallur, Tiruvannamalai, Tiruvarur, Vellore, Viluppuram, Virudhunagar	Information not available
31	Telangana	33	Not Prepared		Information not available
32	Tripura	8	0	Individual DEPs not prepared, but SEP integrated with DEPs	8
33	Uttarakhand	13	Not prepared	Not prepared	Information not available
34	Uttar Pradesh	75	1	Bahraich	1
35	West Bengal	23	0	Individual DEPs not prepared. However, SEP integrated with 23 DEPs prepared	23
	<b>Total</b>	<b>739</b>	<b>220</b>		<b>153</b>

(ii.) CPCB has received copies of 115 District Environment Plans from 25 no. of States and Union Territories namely Assam (02 DEPs), Andhra Pradesh (01 DEPs), Bihar (01 DEP),

Chandigarh (01 DEP), Chhattisgarh (01 DEP), Daman & Diu (01 DEP), Delhi (01 DEP), Gujarat (01 DEP), Himachal Pradesh (12 DEPs), J & K (01 DEP), Karnataka (01 DEP), Kerala (01 DEP), Lakshadweep (01 DEP), Madhya Pradesh (06 DEPs), Maharashtra (36 DEPs), Manipur (01 DEP), Meghalaya (02 DEPs), Odisha (01 DEP), Puducherry (04 DEPs), Punjab (01 DEP), Rajasthan (01 DEP), Tamil Nadu (37 DEPs), Tripura (No DEPs, SEP integrated with 08 DEPs), Uttar Pradesh (01 DEP) and West Bengal (No DEPs, SEP integrated with 23 DEPs).

- (iii.) Copies of remaining 105 DEPs from 10 States namely Assam (1), Haryana (17), Nagaland (10), Goa (1), Jharkhand (2), J&K (5), Gujarat (1), Karnataka (30), MP (46) and Odisha (1) have not yet received by CPCB.
- (iv.) Telangana, Uttarakhand, Arunachal, Mizoram and Sikkim States have not yet submitted any information about DEPs. Andaman and Nicobar Islands informed that preparation of DEP is under progress.
- (v.) States namely Andhra Pradesh, Tripura, Chhattisgarh and West Bengal have also submitted State Environment Plans.
- (vi.) As per the assessment made by CPCB, it is observed that District / UT Environment Plan prepared by Chandigarh, UT Environment Department is satisfactory, as it covers all thematic areas including action plan along with timelines for respective implementing agencies. Further, the State Environmental Plan (SEP) prepared by West Bengal State is also satisfactory, wherein the district level plans and action points are comprehensively addressed.

## 5. Proposed Follow-up Action

- (i) Since State have already prepared 220 DEPs, it is submitted that, these plans may be implemented by respective States after verification to ensure all the thematic points are adequately covered as per data templates and time-bound action plans are identified with respective agencies at District and State level. These Plans also need to be integrated with State Environment Plans. State may also take help of any expert agency or institution to streamline all DEPs. Adequate budgetary provision may be made by States for preparation of DEPs and SEPs.

- (ii) 5 selected DEPs for 5 Districts namely Baharaich, UP; Bokaro, Jharkhand; Pune, Maharashtra; Chamrajnagar, Karnataka; and Panchkula, Haryana to be verified and improved by CPCB in 03 months and the same may be shared with every State and UT as model DEPs for information and reference of other Districts.
- (iii) States namely Andaman and Nicobar Islands, Telangana, Uttarakhand, Arunachal, Mizoram and Sikkim, including the other States who have not yet completed DEPs all Districts may complete the same in time bound manner

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Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 360/2018  
M.A. No. 823/2018) (SLP (Civil) No. 2959/2014)

(With report dated 22.02.2019)

Shree Nath Sharma

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 26.09.2019

**CORAM:** **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**  
**HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER**  
**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**  
**HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. S.K. Bhattacharya, Advocate with Shree Nath Sharma, in person

For Respondent(s): Mr. Gautam Singh, Advocate for State of Rajasthan

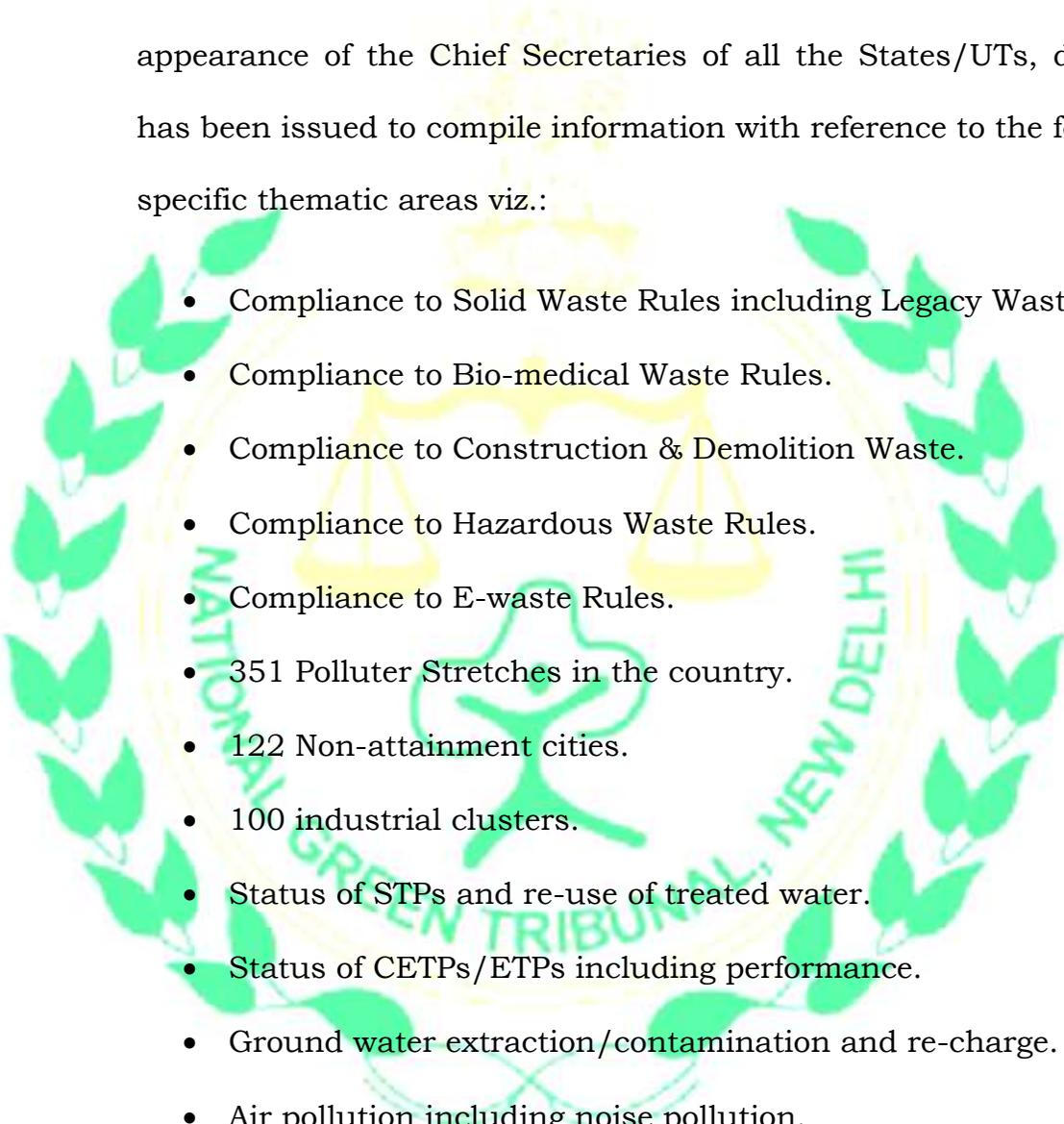
**ORDER**

1. The issue for consideration is the steps for remedial action for enforcement of environmental norms at Bharatpur, Rajasthan.
2. The matter was initiated by way of writ petition before the Rajasthan High Court with reference to pollution of Sujanganga river which is surrounded by a historical Fort. The High Court transferred the writ petition to this Tribunal which order was affirmed by the Hon'ble Supreme Court.

3. Vide order dated 31.07.2018, the Tribunal referred to the order of the High Court dated 14.11.2011 in *C.W.P. No. 065/96* directing removal of encroachments. The High Court noted that out of 860 encroachments, 760 had been removed. It was directed that hospital waste be segregated, traffic plan prepared and air and water quality tests conducted. The direction also required the steps for restoration for the Bharatpur canal.
4. The Tribunal directed the Collector and the District Magistrate, Bharatpur to take further remedial action.
5. Accordingly, an affidavit of compliance has been filed by the Commissioner, Municipal Corporation, Bharatpur annexing a status report from the Collector/District Magistrate dated 22.02.2019. The report deals with the compliance of direction for segregation of hospital waste, traffic action plan to check vehicular pollution, noise control plan, pollution control system for control of pollution of Sujanganga river, conservation and restoration of Fort and repair of Moatwall, installation of incinerator, sewerage system and monitoring mechanism, including holding of monthly meetings.
6. In view of above, steps having been taken, the immediate problem may appear to have been addressed. However, enforcement of environmental norms is a continuous requirement. The District Magistrate, CPCB and the SPCB may consider further necessary action which may be coordinated by the SPCB. First meeting for the purpose may be held within one month from today and the matter be finalized within two months. This Tribunal in *O.A. No. 606/2018*, while dealing with the compliance of Municipal Solid Waste Management Rules, 2016 also flagged other issues and required

monitoring at the level of the Chief Secretaries and the District Magistrates. The Chief Secretaries of all the States/UTs have appeared before this Tribunal, including the Chief Secretary of State of Rajasthan and directions have been issued for continuous monitoring and filing of further reports.

7. Vide order dated 12.09.2019, while fixing a schedule for further appearance of the Chief Secretaries of all the States/UTs, direction has been issued to compile information with reference to the following specific thematic areas viz.:

- 
- Compliance to Solid Waste Rules including Legacy Waste.
  - Compliance to Bio-medical Waste Rules.
  - Compliance to Construction & Demolition Waste.
  - Compliance to Hazardous Waste Rules.
  - Compliance to E-waste Rules.
  - 351 Polluter Stretches in the country.
  - 122 Non-attainment cities.
  - 100 industrial clusters.
  - Status of STPs and re-use of treated water.
  - Status of CETPs/ETPs including performance.
  - Ground water extraction/contamination and re-charge.
  - Air pollution including noise pollution.
  - Illegal sand mining.
  - Rejuvenation of water bodies.

8. Such information is to be furnished to the CPCB by the Chief Secretaries of all the States/UTs indicating:

- Current status

- Desirable level of compliance in terms of statutes.
- Gap between current status and desired levels.
- Proposal of attending the gap with time lines.
- Name and designation of designated officer for ensuring compliance to provisions under statute.

9. Since CPCB is to file updated report by 15.11.2019, the Chief Secretaries of all the States/UTs may furnish such information by 31.10.2019.

10. We may also refer to order dated 15.07.2019 in O.A. No. 710/2017, *Shailesh Singh vs. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors.* directing as follows:

*“We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned. The monthly report of monitoring by the District Magistrate may be furnished to the Chief Secretary and may be placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 1.08.2019. Compliance of this direction may also be seen by the Chief Secretaries of the States/UTs. This may not only comply with mandate of law but provide an institutional mechanism for effective monitoring of environment norms.”*

11. To facilitate preparation of such District Environment Plan, it will be appropriate that CPCB prepares a Model/Models and places the same on its website which may be adopted with suitable changes as per local requirements for all Districts in the country and monitored by the Chief Secretaries with reports to the Tribunal in O.A. No. 606/2018.

12. The Department of Environment of all States and Union Territories may collect such District Environment Plans of their respective States and finalize the 'State Environment Plan' covering the specific thematic areas referred in Para-7 including information as contained in Para-8 and template of Model/Models District Environment Plan provided by the CPCB. The action for preparation of State's Environment Plan shall be monitored by the respective Chief Secretaries of States and Administration of UTs. Let this action be completed by 15.12.2019 and compliance be reported to the Tribunal by 31.12.2019.

13. Based on States and UTs Environment Plans, MoEF&CC and CPCB shall prepare country's Environment Plan accordingly. Let the Secretary, MoEF&CC and Chairman, CPCB steer the preparation of country's Environment Plan. Let their action be completed by 31.01.2020 and compliance be reported to the Tribunal by 15.02.2020.

Let the copy of this order be sent to the Secretary, MoEF&CC, Chairman, CPCB, All Chief Secretaries of States and Administrators of all the Union Territories by e-mail for compliance.

The application is disposed of except for further monitoring of the matter in *O.A. No. 606/2018*.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 26, 2019  
Original Application No. 360/2018  
DV



Data Template for Preparation of District Environment Plans – As per Hon'ble NGT Order in OA 360/2018

## Data Template for District Environmental Management Plan for 7 thematic areas

## 1.0 Waste Management Plan

(i) Solid Waste Management Plan (for each ULB)

No.	Action Areas	Details of Data Requirement	Measurable Outcome
	Name of ULB		[name of ULB]
	No of ULBs in the District		[Nos]
	Population		[Nos as per 2011 census]
SW1	Report on inventory of total solid waste Generation		
SW1a		Total solid waste Generation	[in MT/Day] or [Not estimated]
SW1b		Qty. of Dry Waste segregated	[in MT/Day] or [Collection Not initiated]
SW1c		Qty. of Wet Waste segregated	[in MT/Day] or [Collection Not initiated]
SW1d		Qty. of C&D Waste segregated	[in MT/Day] or [Collection Not initiated]
SW1e		Qty. of Street Sweeping	[in MT/Day] or [Not estimated]
SW1f		Qty. of Drain Silt	[in MT/Day] or [Not estimated]
SW1g		Qty. of Domestic Hazardous Waste(DHW) collected	[in MT/Day] or [No Facility]
SW1h		Qty. of Other Waste (Horticulture, sanitary waste, etc.)	[in MT/Day] or [Qty not estimated]
SW1i		No of Old dump sites	[Nos] or [None]
SW1j		Qty stored in dumpsites	[MT] or [Not estimated]
SW1k		No of Sanitary landfills	[Nos] or [None]
SW1l		No of wards	[nos]
SW2	Compliance by Bulk Waste Generators		
SW2a		No of BW Generators	[numbers] or [inventory not done]
SW2b		No of on-site facilities for Wet Waste	[numbers] or [No data]
SW3	Compliance in segregated waste Collection SW Collection (MT Per day)		
SW3a		Total generation	[Automatic] from SW1a
SW3b		Wet Waste	[in MT/Day] or [Collection Not initiated]
SW3c		Dry Waste	[in MT/Day] or [Collection Not initiated]
SW3d		C&D Waste	[in MT/Day] or [Collection Not initiated]

No.	Action Areas	Details of Data Requirement	Measurable Outcome
SW4	Waste Management Operations		
SW4a		Door to Door Collection	[100%] / [partial %] / [not initiated]
SW4b		Mechanical Road Sweeping	[100%] / [partial%] / [not initiated]
SW4c		Manual Sweeping	[100%] / [partial%]
SW4d		Segregated Waste Transport	[100%] / [partial %] / [not initiated]
SW4e		Digesters (Bio-methanation)	[% of WW] / [not initiated]
SW4f		Composting operation	[% of WW] / [not initiated]
SW4g		MRF Operation	[MRF used] / [not installed]
SW4h		Use of Sanitary Landfill	[% of SW collected] / [no SLF]
SW4i		Reclamation of old dumpsites	[initiated] / [not initiated]
SW4j		Linkage with Waste to Energy Boilers / Cement Plants	[initiated] / [not initiated]
SW4k		Linkage with Recyclers	[initiated] / [not initiated]
SW4l		Authorization of waste pickers	[initiated] / [not initiated]
SW4m		Linkage with TSDF / CBMWTF	[initiated] / [not initiated]
SW4n		Involvement of NGOs	[initiated] / [not initiated]
SW4o		Linkage with Producers / Brand Owners	[initiated] / [not initiated]
SW4p		Authorisation of Waste Pickers	
SW4q		Issuance of ID Cards	[initiated] / [not initiated]
SW5	Adequacy of of Infrastructure		
SW5a		Waste Collection Trolleys	[Nos. Required] / [Nos. Available]
SW5b		Mini Collection Trucks	[Nos. Required] / [Nos. Available]
SW5c		Segregated Transport	[yes] / [no] / [% area covered]
SW5d		Bulk Waste Trucks	[Nos. Required] / [Nos. Available]
SW5e		Waste Transfer points	[Nos. Required] / [Nos. Available] / [Not available]
SW5f		Bio-methanation units	[Nos. Required] / [Nos. Available]
SW5h		Composting units	[Nos. Required] / [Nos. Available]
SW5i		Material Recovery Facilities	[used or installed] / [not available]
SW5k		Waste to Energy (if applicable)	[Required] / [Nos. Available]
SW5l		Waste to RDF	[Required] / [Nos. Available]
SW5m		Sanitary Land fills	[Nos] / [Nos. Available]
SW5n		Capacity of sanitary landfills	[MT] / / [Nos. Available]

Data Template for Preparation of District Environment Plans – As per Hon'ble NGT Order in OA 360/2018

No.	Action Areas	Details of Data Requirement	Measurable Outcome
SW5o		Waste Deposit Centers (DHW)	[Nos] / [Nos. Available]
SW5p		Other facilities	[give or select from list]
SW6	Notification and Implementation of By-Laws		
SW6a		Notification of By-laws	[done] / [in progress] / [not initiated]
SW6b		Implementation of by-laws	[done] / [in progress] / [not initiated]
SW7	Adequacy of Financial Status of ULB		
SW7a		CAPEX Required	[INR] / [Not required]
SW7b		OPEX	[INR per Year] / [% of requirement]
SW7c		Adequacy of OPEX	[Yes] / [No]

(ii) Plastic Waste Management (for each ULB)

No.	Action Areas	Details of Data Requirement	Measurable Outcome
	Name of ULB		[name of ULB]
	Population		[Nos as per 2011 census]
PW1	Inventory of plastic waste generation		
PW1a		Estimated Quantity of plastic waste generated in District	[MT/day] / [Not Estimated]
PW2	Implementation of Collection		
PW2a		Door to Door collection	[100%] / [partial %] / [not initiated]
PW2b		Segregated Waste collection	[100%] / [partial %]
PW2c		Plastic waste collection at Material Recovery Facility	[MRF used] / [not installed]
PW2d		Authorization of PW pickers	[Nos] / [not initiated]
PW2e		PW collection Centers	[Nos] / [not established]
PW3	Establishment of linkage with Stakeholders		
PW3a		Established linkage with PROs of Producers	[Nos] / [not established]
PW3b		Established linkage with NGOs	[Nos] / [not established]
PW4	Availability of facilities for Recycling or utilization of PW		
PW4a		No. of PW recyclers	[Nos]
PW4b		No Manufacturers	[Nos]
PW4c		No of pyrolysis oil plants	[Nos]

No.	Action Areas	Details of Data Requirement	Measurable Outcome
PW4d		Plastic pyrolysis	[Quantity in MT sent per Month]
PW4e		Use in road making	[Quantity MT used per Month]
PW4f		Co-processing in Cement Kiln	[Quantity in MT sent per Month]
W5	Implementation of PW Management Rules, 2016		
W5a		Sealing of units producing < 50-micron plastic	[All sealed] / [Partial] / [no action]
PW5b		Prohibiting sale of carry bags < 50 micron	[Prohibited] / [Partial] / [no action]
PW5c		Ban on Carry bags and other single use plastics as notified by State Government	[Implemented] / [Partial] / [no action] / [No Ban]
PW6	Implementation of Extended Producers Responsibility (EPR) through Producers/Brand-owners		
PW6a		No of Producers associated with ULBs	[Nos] / [None]
PW6b		Financial support by Producers / Brand owners to ULBs	[Nos] / [None]
PW6c		Amount of PRO Support	[Rs...]
PW6d		Infrastructure support by Producers / Brand owners to ULBs	[Nos of Producers] / [None]
PW6e		No of collection centers established by Producers / Brand owners to ULBs	[Nos] / [None]

(iii) C&D Waste Management

No.	Action Areas	Details of Data Requirement	Measurable Outcome
	Name of ULB		[name of ULB]
	Population		[Nos as per 2011 census]
CD1	Inventory of C&D waste generation		
CD1a		Estimated Quantity	[Kg/Day] / [Not estimated]
CD2	Implement scheme for permitting bulk waste generators		

Data Template for Preparation of District Environment Plans – As per Hon'ble NGT Order in OA 360/2018

No.	Action Areas	Details of Data Requirement	Measurable Outcome
CD2a		Issuance of Permissions by ULBs	[Initiated] / [Not initiated]
CD3	Establishment of C&D Waste Deposition centers		
CD3a		Establishment of Deposition Points	[Yes] / [No]
CD3b		C&D Deposition point identified	[Yes] / [No]
CD4	Implementation of By-Laws for CD Waste Management		
CD4a		Implementation of By-laws	[notified] / [not notified]
CD4b		Collection of Deposition / disposal Charges	[Initiated] / [Not initiated]
CD5	Establishment of C&D Waste recycling plant or linkage with such facility		
CD5a		Establishment CD Waste Recycling Plant	[Established] / [Sent to shared Facility] / [No facility exists]
CD5b		Capacity of CD Waste Recycling Plant	[MT/Day] / [Not available]

(iv) Biomedical Waste Management (for each ULB)

No.	Action Areas	Details of Data Requirement	Measurable Outcome
	Name of ULB		[name of ULB]
	Population		[Nos as per 2011 census]
BMW1	Inventory of Biomedical Waste Generation		
BMW1a		Total no. of Bedded Hospitals	[Nos] / [No inventory]
BMW1b		Total no. of non-bedded HCF	[Nos] / [No inventory]
BMW1c		Total no. Clinics	[Nos] / [No inventory]
BMW1d		No of Veterinary Hospitals	[Nos] / [No inventory]
BMW1e		Pathlabs	[Nos] / [No inventory]
BMW1f		Dental Clinics	[Nos] / [No inventory]
BMW1g		Blood Banks	[Nos] / [No inventory]

BMW1h		Animal Houses	[Nos] / [No inventory]
BMW1i		Bio-research Labs	[Nos] / [No inventory]
BMW1j		Others	[Nos] / [No inventory]
BMW2	Authorization of HCFs by SPCBs / PCCs		
BMW2a		Bedded HCFs	[Nos Authorized]
BMW2b		Non-bedded HCFs	[Nos Authorized]
BMW3a	Biomedical Waste Treatment and Disposal Facilities (CBMWTFs)		
BMW3a		No of CBMWTFs	[Nos] / None
BMW3b		Linkage with CBMWTFs	[Yes] / [no linkage]
BMW3c		Capacity of CBMWTFs	[Adequate] / [Not adequate]
BMW3d		Requirements of CBMWTFs	[Require] / [not required]
BMW3e		Captive Disposal Facilities of HCFs	[Nos] / [None]
BMW4	Compliance by CBMWTFs		
BMW4a		Compliance to standards	[Meeting] / [Not meeting] / [NA]
BMW4b		Barcode tracking by HCFs / CBMWTFs	[100%] / [Partly %] / [None]
BMW4c		Daily BMW lifting by CBMWTFs	[Kg / day]
BMW5	Status of Compliance by Healthcare Facilities		
BMW5a		Pre-segregation	[100%] / [partly %] / [None]
BMW5b		Linkage with CBMWTFs	[100%] / [partly %] / [None]

(v) Hazardous Waste Management

No.	Action Areas	Details of Data Requirement	Measurable Outcome
HW1	Inventory of Hazardous Waste		
HW1a		No of HW Generating Industry	[Nos.]
HW1b		Quantity of HW	[MT/Annum]
HW1c		Quantity of Incinerable HW	[MT/Annum]
HW1d		Quantity of land-fillable HW	[MT/Annum]
HW1e		Quantity of Recyclable / utilizable HW	[MT/Annum]
HW2	Contaminated Sites and illegal industrial hazardous waste dumpsites		

## Data Template for Preparation of District Environment Plans – As per Hon'ble NGT Order in OA 360/2018

No.	Action Areas	Details of Data Requirement	Measurable Outcome
HW2a		No of HW dumpsites	[Nos] / [None]
HW2c		Probable Contaminated Sites	[Nos] (provide list)
HW3	Authorization by SPCBs/PCCs		
HW3a		No of industries authorized	[Nos]
HW3b		Display Board of HW Generation in front of Gate	[Nos]
HW3	Availability of Common Hazardous Waste TSDF		
HW3a		Common TSDF	[Exists] / [No] / [Sent to Other District within State]
HW3b		Industries linkage with TSDF	[Nos.]
HW4	Linkage of ULBs in District with Common TSDF		
HW4a		ULBs linked to Common TSDFs for Domestic Hazardous Waste	[Yes] / [No]

## (vi) E-Waste Waste Management

No.	Action Areas	Details of Data Requirement	Measurable Outcome
EW1	Status of facilitating authorized collection of E-Waste		
EW1a		Does the citizen are able to deposit or provide E-Waste through Toll-free Numbers in the District	[Yes] / [No]
EW1c		Collection centers established by ULB in District	[Nos] / [None]
EW1d		Collection centers established by Producers or their PROs in the District	[Nos] / [None]
EW1e		Does the district has linkage with authorized E-Waste recyclers / Dismantler	[Yes] / [No]
EW1f		No authorized E-Waste recyclers / Dismantler	[Nos] / [None]
EW2	Status of Collection of E-Waste		
EW2a		Authorizing E-Waste collectors	[Authorized] / [None]
EW2b		Involvement of NGOs	[Yes] / [No] / [Nos]
EW2c		Does Producers have approached NGOs/ Informal Sector for setting up Collection Centers.	[Yes] / [No] / [Nos]

No.	Action Areas	Details of Data Requirement	Measurable Outcome
EW2d		Does ULBs have linkage with authorized Recyclers / Dismantlers	[Yes] / [No]
EW4	Control E-Waste related pollution		
EW4a		Does informal trading, dismantling, and recycling of e-waste exists in District	[Yes] / [No]
EW4b		Does the administration closed illegal E-Waste recycling in the District	[Yes] / [No] / [Nos]
EW4c		No of actions taken to close illegal trading or processing of E-Waste	[Nos]
EW5	Creation of Awareness on Waste handling and dispo		
EW5a		Does PROs / Producers conducted any District level Awareness Campaigns	[Yes] / [No] / [Nos]
EW5c		Does District Administration conducted any District level Awareness Campaigns	[Yes] / [No] / [Nos]

## 2.0 Water Quality Management Plan

No.	Action Areas	Details of Data Requirement	Measurable Outcome
WQ1	Inventory of water resources in District		
WQ1a		Rivers	[Nos] and [Length in Km]
WQ1b		Length of Coastline	[in Km]
WQ1c		Nalas/Drains meeting Rivers	[Nos]
WQ1d		Lakes / Ponds	[Nos] and [Area in Hectares]
WQ1e		Total Quantity of sewage and industrial discharge in District	[Automatic] (SW1a+IW1b)
	Control of Groundwater Water Quality		
WQ2a		Estimated number of bore-wells	[Nos]
WQ2b		No of permissions given for extraction of groundwater	[Nos]
WQ2c		Number of groundwater polluted areas	[Nos]
WQ2d		Groundwater Availability	[adequate] / [not adequate]
WQ3	Availability of Water Quality Data		
WQ3a		Creation of monitoring cell	[Yes] / [No]

Data Template for Preparation of District Environment Plans – As per Hon’ble NGT Order in OA 360/2018

No.	Action Areas	Details of Data Requirement	Measurable Outcome
WQ3b		Access to Surface water and groundwater quality data at DM office	[Available] or [Not available]
WQ4	Control of River side Activities		
WQ4a	Control of River side Activities	River Side open defecation	[Fully Controlled] / [Partly controlled] / [no Measures taken]
WQ4b		Dumping of SW on river banks	[Fully Controlled] / [Partly controlled] / [no Measures taken]
WQ4c		Control measures for idol immersion	[Measures taken] / [Measures taken post immersion] / [No Measures taken]
WQ5	Control of Water Pollution in Rivers		
WQ5a		Percentage of untreated sewage	[%] (automatic SM1g/SM1a)
WQ5b		Monitoring of Action Plans for Rejuvenation of Rivers	[Monitored] / [Not monitored] [not applicable]
WQ5c		No of directions given to industries for Discharge of Untreated industrial wastewater in last 12 months	[Nos]
WQ6	Awareness Activities		
WQ6a		District level campaigns on protection of water quality	[Nos in previous year]
WQ6b	Oil Spill Disaster Contingency Plan		
WQ6a		Creation of District Oil Spill Crisis Management Group	[Created] / [Not Created]
WQ6b		Preparation District Oil Spill Disaster Contingency Plan	[Prepared] / [Not Prepared]
WQ7	Protection of Flood plains		
WQ7a		Encroachment of flood plains is regulated.	[Yes] / [No]
	Rainwater Harvesting		
WQ8a		Action plan for Rain water harvesting	[Implemented] / [Not implemented]

3.0 Domestic Sewage Management Plan

No.	Action Areas	Details of Data Requirement	Measurable Outcome
SM1	Inventory of Sewage Management		
SM1a		Total Quantity of Sewage generated in District from Class II cities and above	[MLD]
SM1b		No of Class-II towns and above	[Nos]
SM1c		No of Class-I towns and above	[Nos]
SM1d		No of Towns needing STPs	[Nos]
SM1e		No of Towns STPs installed	[Nos]
SM1f		Quantity of treated sewage flowing into Rivers (directly or indirectly)	[MLD]
SM1g		Quantity of untreated or partially treated sewage (directly or indirectly)	[Automatic]
SM1h		Quantity of sewage flowing into lakes	[MLD]
SM1i		No of industrial townships	[Nos]
SW2	Adequacy of Available Infrastructure for Sewage Treatment		
SM2a		% sewage treated in STPs	[Automatic]
SM2b		Total available Treatment Capacity	[MLD]
SM2c		Additional treatment capacity required	[MLD]
SM3	Adequacy of Sewerage Network		
SM3a		No of ULBs having partial underground sewerage network	[Nos]
SM3b		No of towns not having sewerage network	[Nos]
SM3c		% population covered under sewerage network	[Automatic]

## 4.0 Industrial Wastewater Management Plan

No.	Action Areas	Details of Data Requirement	Measurable Outcome
IWW1	Inventory of industrial wastewater Generation in District		
IWW1a		No of Industries discharging wastewater	[Nos]
IWW1b		Total Quantity of industrial wastewater generated	[MLD]
IWW1c		Quantity of treated IWW discharged into Nalas / Rivers	[MLD]
IWW1d		Quantity of un-treated or partially treated IWW discharged into lakes	[MLD]
IWW1e		Prominent Type of Industries	[Agro based] / [ Chemical – Dye etc.] / [Metallurgical] / [Pharma] / [Pesticide] / [Power Plants] / [Mining] / [Automobile] : Multiple selection based on size of operation and number
IWW1f		Common Effluent Treatment Facilities	[Nos] / [No CETPs]
IWW2	Status of compliance by Industries in treating wastewater		
IWW2a		No of Industries meeting Standards	[Nos]
IWW2b		No of Industries not meeting discharge Standards	[Automatic]
IWW2c		No of complaints received or number of recurring complaints against industrial pollution in last 3 months	[Nos]
AWW4	Status of Action taken for not meeting discharge standards		
IWW4a		No industries closed for exceeding standards in last 3 months	[Nos]
IWW4b		No of industries where Environmental Compensation was imposed By SPCBs	[Nos]

5.0 Air Quality Management Plan

No.	Action Areas	Details of Data Requirement	Measurable Outcome
AQ1	Availability of Air Quality Monitoring Network in District		
AQ1a		Manual Air Quality monitoring stations of SPCBs /CPCB	[Nos] / [None]
AQ1c		Automatic monitoring stations Operated by SPCBs / CPCB	[Nos] / [None]
AQ2	Inventory of Air Pollution Sources		
AQ2a		Identification of prominent air polluting sources	[Large Industry] / [Small Industry] / [Unpaved Roads] / [Burning of Waste Stubble] / [Brick Kiln] / [Industrial Estate] / [Others] (Multiple selection)
AQ2b		No of Non-Attainment Cities	[Nos] / [None]
AQ2c		Action Plans for non-attainment cities	[Prepared] / [Not yet prepared]
AQ3	Availability of Air Quality Monitoring Data at DMs Office		
AQ3a		Access to air quality data from SPCBs & CPCB through Dashboard	[Available] / [Not yet Available]
AQ4	Control of Industrial Air Pollution		
AQ4a		No of Industries meeting Standards	[Nos]
AQ4b		No of Industries not meeting discharge Standards	[Nos]
AQ5	Control of Non-industrial Air Pollution sources		
AQ5a		Control open burning of Stubble – during winter	[Nos of fire incidents]
AQ5b		Control Open burning of Waste – Nos of actions Taken	[Nos]
AQ5c		Control of forest fires	[SOP available] / [No SoP]
AQ5d		Vehicle pollution check centers	[% ULBs covered]
AQ5e		Dust Suppression Vehicles	[% ULBs covered]
AQ6	Development of Air Pollution complaint redressal system		
AQ6a		Mobile App / Online based air pollution complaint redressing system of SPCBs.	[Available] / [Not available]

## Data Template for Preparation of District Environment Plans – As per Hon'ble NGT Order in OA 360/2018

## 6.0 Mining Activity Management plan

No.	Action Areas	Details of Data Requirement	Measurable Outcome
MI1a	Inventory of Mining in District		
MI1a		Type of Mining Activity	[Sand Mining] / [Iron Ore] / [Bauxite] / [Coal] / Other [specify] Multiple selection in order of magnitude of operations
MI1b		No of Mining licenses given in the District	[Nos]
MI1c		Area covered under mining	[Sq Km]
MI1d		Area of District	[Sq Km]
MI1e		Sand Mining	[Yes] / [No]
MI1f		Area of sand Mining	[River bed] / [Estuary] / [Non - river deposit]
MI2	Compliance to Environmental Conditions		
MI2a		No of Mining areas meeting Environmental Clearance Conditions	[Nos]
MI2b		No of Mining areas meeting Consent Conditions of SPCBs / PCCs	[Nos]
MI3a	Mining related environmental Complaints		
MI3b		No of pollution related complaints against Mining Operations in last 1 year	[Nos]
MI4	Action against non-complying mining activity		
MI4a		No of Mining operations suspended for violations to environmental norms	[Nos]
MI4b		No od directions issued by SPCBs	[Nos]

## 7.0 Noise Pollution Management Plan

No.	Action Areas	Details of Data Requirement	Measurable Outcome
NP1	Availability Monitoring equipment		
NP1a		No. of noise measuring devices with district administration	[Nos] / [None]
NP1b		No. of noise measuring devices with SPCBs	[Nos] / [None]
NP2	Capability to conduct noise level monitoring by State agency / District authorities		
NP2a		capability to conduct noise level monitoring by State agency / District authorities	[Available] / [Not available]
NP2	Management of Noise related complaints		
NP2a		No of complaints received on noise pollution in last 1 year	[Nos]
NP2b		No of complaints redressed	[Nos]
NP3	Compliance to ambient noise standards		
NP3a		Implementation of Ambient noise standards in residential and silent zones	[Regular Activity] / [Occasional] / [Never]
NP3b		Noise monitoring study in district	[carried out] / [not carried out]
NP3c		Sign boards in towns and cities in silent zones	[Installed] / [Partial] / [Not Installed]

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Speed Post

F.No. B-31011/2019/WMD-I

November 20, 2019

To,

Principal Secretary  
(State Environment Department)

**Sub: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 360/2018 – Preparation of District Environment plan – reg.**

Sir,

This has reference to the order dated 26.09.2019 passed by Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in the matter of O.A. No. 360 of 2018, whereby Hon'ble NGT has directed that District Environment Plan (DEP) and State Environment Plan (SEP) shall be prepare at District and State level, respectively and National Environment Plan (NEP) at Central level.

In this regard, CPCB has prepared a model DEP and the same is uploaded on CPCB website. The Data templates provided in the model plan has also been shared by e-mail to District Magistrates to facilitate preparation of DEPs. The SEP is required to be finalised by State Environment Department which has to be monitored by Chief Secretaries and the outcome to be completed by 15.12.2019 for submission to Hon'ble Tribunal by 31.12.2019. A copy of the finalised SEP be forwarded to CPCB and MoEF &CC.

In view of the above, it is requested to kindly coordinate the above matter with District Magistrates and finalize the SEP after review by Chief Secretary of the State as the compliance need to be reported to Hon'ble Tribunal by 31.12.2019. Further, kindly arrange to forward a copy of the finalised SEP to CPCB and MoEF &CC, so that National Environmental Plan can be compiled for review by Secretary, MoEF&CC and Chairman, CPCB for further submission before Hon'ble NGT by 15/02/2020.

Yours faithfully

  
 (B. Vinod Babu)  
 AD & DH WMD-I

Copy to:

(i) PS to 'MS'

: For kind information of 'MS' please

(ii) All Regional Directorates CPCB

: With a request to follow up with Environment Department of States falling under your jurisdiction.

MS to  
WMD-I  
25/11/19

  
 (B. Vinod Babu)

Speed Post

January 10, 2020

F. No. B-31011/BMW/2019/WMD-I 11287-11314

To

Principal Secretary  
(State Environment Department)**Sub.: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A No. 360/2018- preparation of State Environment Plan-reg.**

Sir,

This has reference to order dated 26.09.2019 passed by Hon'ble NGT in the matter of 360/2018 and subsequent CPCB letter dated 20.11.2019, whereby it was requested to prepare State Environmental Plan (SEP) based on District Environmental Plan (DEP) pertaining to your State and forward the same to CPCB and MoEF&CC, so that National Environmental Plan (NEP) can be compiled for review by Secretary, MoEF & CC and Chairman CPCB. In this regard, said SEP for the State of ..... is not yet received by this office.

In view of the above, it is requested of kindly arrange to forward a copy of SEP to MoEF& CC and CPCB so that NEP can be prepared and submitted to Hon'ble NGT before 15.02.2020. Copy of SEP may also be forward by email at dep.cpcb@gov.in.

Yours faithfully

/
  
(B. Vinod Babu)
  
AD & DH, WMD-I

for  
16/1/20  
ACS  
WMD-I

Copy to.

(i) PS to 'MS

: For kind information, please.

/
  
(B. Vinod Babu)

By Speed Post/By E-mail

F. No. B-31011/BMW (94)/2020/WMD-I/ 4091-4203

August 05, 2020

To

The Principal Secretary,  
Environment & Forest Department,  
(As per list)District Magistrate,  
(State/UT) As per list  
MS. All State P.C.R. & PCC,

Sub: Order dated 19.03.2020 passed by Hon'ble National Green Tribunal in the matter of O.A. No. 360 of 2018 - reg.

Sir,

This has reference to Order dated 19/03/2020 passed by Hon'ble National Green Tribunal (NGT) in the matter of Original Application No. 360/2018 regarding preparation of District Environmental Plan (DEP) by all States. Subsequently, in its order dated 19.03.2020, Hon'ble NGT has directed CPCB to prepare at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. Hon'ble Tribunal also directed that, SPCBs and concerned District Magistrate may assist the CPCB in preparing such Model DEP. Copy of the said orders are enclosed for ready reference. In compliance to said orders, CPCB proposes to prepare Model DEP for ..... District in your State/ UT. Preparation of said Model DEP got delayed due to Pandemic situation.

In view of above, it is requested to associate with CPCB in preparation of Model DEP and to provide data pertaining to above selected district as per the enclosed DEP Data Template by 17/08/2020. Information required for the template may be taken from concerned departments including Regional Office of State Pollution Control Board.

o/c

Yours Faithfully,

  
 (Prashant Gargava)  
 Member Secretary

Copy to:

1. Member Secretary : For kind information & follow-up  
State Pollution Control Board  
(as per the list)
2. Regional Directorates : For follow-up  
Central Pollution Control Boards

  
 (Prashant Gargava)

0/ केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
 निर्गत  
 दिनांक 10/8/20

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1997/10/10

### State-wise list of Districts

S. No.	The Principal Secretary of State/UT	District Magistrate
1	The Principal Secretary, Department of Environment & Forest Andaman Nicobar Island Administration Secretariat, Port Blair - 233181	District Magistrate, District - South Andaman, Andaman and Nicobar Pin Code - 744101
2	The Principal Secretary, Forests, EFS & D Department, Government of Andhra Pradesh, B Block, Secretariat, Hyderabad, Andhra Pradesh- 500004	District Magistrate, Government office in Srikakulam, Andhra Pradesh Kothapeta, Srikakulam, Andhra Pradesh- 532001
3	The Principal Secretary, Department of Environment & Forest, Government of Arunachal Pradesh Secretariat, Itanagar, Arunachal Pradesh- 791111	District Magistrate, Office of the Deputy Commissioner, Boleng Dist.- Siang, Arunachal Pradesh- 791102
4	The Principal Secretary, Department of Environment (Forests) Government of Assam, Secretariat, Dispur, Assam -781001	District Magistrate, Dhemaji, Ram Nagar, Dhemaji, Assam- 787057
5	The Principal Secretary, Environment and Forest Department, Government of Bihar, Secretariat, Patna, Bihar - 800015	District Magistrate cum Settlement Officer, Collectorate, Sheikhpura, Bihar-811105
6	The Principal Secretary, Deptt. of Environment and Forests, 4th Floor, UT Secretariat, Sector-9, Chandigarh- 160009	District Magistrate, SCO No.32, 33-34, Madhya Marg, Bridge Market, 17C, Sector 7, Chandigarh, 160017
7	The Principal Secretary, Department of Environment (Forests) Government of Chhattisgarh, Secretariat, Raipur, Chhattisgarh -492001	District Magistrate, Collector Office Ghadi Chowk, Ambikavani, Ambikapur, Chhattisgarh- 497001
8	The Principal Secretary, Environment & Forest, Administration of Daman & Diu and Dadra & Nagar Haveli Secretariat, Silvasa Moti Daman - 396 230	District Magistrate, Daman, Bhitwadi Road, Municipal Market, Dholar, Moti Daman, Daman, Daman and Diu- 396210
9	The Principal Secretary, Environment and Forest Department, Government of NCT of Delhi, A Block, 2nd Floor, Vikas Bhawan, IP Estate, New Delhi -110002	District Magistrate, DC Office South West Old Terminal Tax Building Kapashera, Delhi -110037
10	The Principal Secretary, Department of Environment	District Magistrate, Office Of District Collector, South Goa

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S. No.	The Principal Secretary of State/UT	District Magistrate
	Govt. of Goa, Gomantak Maratha Samaj Building, Panaji, Goa - 403001.	Mathany Saldanha Administrative Complex, Panvel - Kochi - Kanyakumari Hwy, Near KTC Bus Stand, Margao, Goa -403601
11	The Principal Secretary, Forest and Environment Department, Government of Gujarat, Secretariat, Gandhi Nagar, Gujarat- 382010	District Magistrate, Opp. ITI, Kaliya Bhut Temple Road, Rajpipla, Narmada, Gujarat - 393145
12	The Principal Secretary, Department of Environment Forests & Wildlife Department, Government of Haryana	District Magistrate, 1st Floor, Mini Secretariat, Panipat, Haryana - 132103
13	The Principal Secretary, Department of Forests, Government of Himachal Pradesh, Secretariat, Shimla, Himachal Pradesh -171001	District Magistrate, Baddi Solan, District Solan Himachal Pradesh - 173212
14	The Principal Secretary, Environment & Forests Department, Government of Jharkhand, Secretariat, Nepal House, Doranda, Ranchi, Jharkhand -834001	District Magistrate, District Collectorate Building, West Singhbhum, Chaibasa, Jharkhand - 833201
15	The Principal Secretary, Department of Environment & Forest Government of Jammu & Kashmir, Srinagar-190006	District Magistrate, Wazarat Road, Peer Kho, Pakki Dhaki, Jammu, Jammu and Kashmir- 180001
16	The Principal Secretary, Forest, Environment & Ecology Department, Government of Karnataka, Secretariat, M.S. Building, Bangalore, Karnataka -560001	District Magistrate, Deputy Commissioner Karnataka DC Office Complex, Kodagu, Madikeri Karnataka- 571201
17	The Principal Secretary, Forest and Wildlife Department, Government of Kerala, Secretariat, 1st Floor, Main Block, Thiruvananthapuram, Kerala- 695001	District Magistrate, Sub Collector Office & Sub Divisional Magistrate Court Mananthavady, Wayanad, Kerala - 670645
18	The Principal Secretary, Environment & Forests Department, Lakshadweep Secretariat Kavarati Islands, Lakshadweep- 682555.	District Magistrate, Lakshadweep Administration Secretariat Kavaratti, Lakshadweep- 682555
19	The Commissioner Secretary, UT Secretariat, Leh-Ladakh - 194101	District Magistrate, Commissioner Office, Leh- 194101
20	The Principal Secretary, Department of Forest, planning,	Collector & District Magistrate, New Administrative Complex, Moti

S. No.	The Principal Secretary of State/UT	District Magistrate
	Economics and Statistics, Government of Madhya Pradesh, Bhopal, Madhya Pradesh- 462001	Tabela, Indore, Madhya Pradesh- 452007
21	The Principal Secretary, Revenue & Forest Department, Government of Maharashtra, 4th Floor, Mantralaya, Mumbai, Maharashtra- 400032	District Magistrate, Office Of District Collector, Jalgaon Mahabal Rd, New Joshi Colony, Prabhat Colony, Jalgaon, Maharashtra- 425001
22	The Principal Secretary, Forest and Environment Department, Government of Manipur, Secretariat, Imphal, Manipur - 705001	Deputy Commissioner Office, Imphal East District, Porompat Manipur - 7950001
23	The Principal Secretary, Forest and Environment Department, Government of Meghalaya, Room No. 204, Additional Secretariat Building, Shillong, Meghalaya-793001	The Deputy Commissioner P.O. Shillong, East Khasi Hills Meghalaya- 793001
24	The Principal Secretary, Department of Environment, Forest & Climate Change, Government of Mizoram, Secretariat, Aizawl, Mizoram - 796001	Deputy Commissioner DC Office, Treasury Square, Aizawl, Mizoram
25	The Principal Secretary, Department of Environment, Forest & Climate Change, New Secretariat, Kohima, Nagaland- 797001	Deputy Commissioner, Kohima D Block, Kohima, Nagaland- 797001
26	The Principal Secretary, Department of Forest & Wildlife, Government of Odisha, Secretariat, Bhubaneswar, Odisha-751001	District Magistrate Office Collector Office, NH 5, Khordha, Odisha- 752057
27	The Principal Secretary, Department of Forest and Wildlife, Puducherry Mullaiyagram Forest Campus, Cuddalore Main Road, Mudaliarpet, Puducherry - 605004	The Regional Administrator, Yanam, Puducherry - 533464
28	The Principal Secretary, Department of Forest and Wildlife Preservation, Government of Punjab, Punjab Civil Secretariat, Chandigarh, Panjab- 160001	DC Office Sangrur Off. Exchange Road, Phirni road, Pratap nagar District administration office, Sangrur, Punjab- 148001
29	The Principal Secretary, Forests & Wildlife, Government of Rajasthan, Vaniki Path, Near Secretariat, Jaipur, Rajasthan-302005	District Magistrate Bharatpur, Rajasthan -321001
30	The Principal Secretary,	District Collector (East)

<b>S. No.</b>	<b>The Principal Secretary of State/UT</b>	<b>District Magistrate</b>
	Forest, Environment & Wildlife Management Department, Government of Sikkim, Secretariat, Gangtok, Sikkim- 737101	District Administrative Centre, Sichey, East Sikkim- 7371101
31	The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Secretariat, Chennai, Tamil Nadu- 600009	District Collector District Collector Office, Tiruchirappalli, Tamil Nadu- 620 001
32	The Principal Secretary, Department of Forests, Science & Technology, Government of Telangana	Collector & District Magistrate, Warangal Urban Collectorate, Hanamkonda, Telangana- 506001
33	The Principal Secretary, Department of Forests, Government of Tripura, Secretariat, Agartala, Tripura- 799001	District Magistrate & Collector South Tripura Belonia -799155
34	The Principal Secretary, Department of Forest and Environment, Government of Uttarakhand, Subhash Road, Denradun- 248006	District Magistrate Office, Tallital , Nainital, Uttarakhand- 263001
35	The Principal Secretary, Forest Department, Government of Uttar Pradesh, Babu Bhawan, Sachivalaya, Lucknow, Uttar Pradesh- 226001	Mathura DM Office Police Lines, Mathura Cantonment, Mathura, Uttar Pradesh- 281001
36	The Principal Secretary, Forest Department, Secretariat, Government of West Bengal, Writers' Building, Kolkata, West Bengal -700001	District Magistrate, Po + Ps - Chinsurah , District - Hooghly , West Bengal - 712101

## State-wise list of Districts

S.No.	Name of the State/UT and	District
1	Andaman Nicobar	South Andaman
2	Andhra Pradesh	Srikakulam
3	Arunachal Pradesh	Siang
4	Assam	Dhimaji
5	Bihar	Sheikhpura
6	Chandigarh	Chandigarh
7	Chhattisgarh	Ambikapur
8	Daman & Diu and Dadra & Nagar Haveli	Daman
9	Delhi	South West District
10	Goa	South Goa
11	Gujarat	Narmada
12	Haryana	Panipat
13	Himachal Pradesh	Solan
14	Jharkhand	West Singhbhum
15	J & K	Jammu
16	Karnataka	Kodagu
17	Kerala	Wayanad
18	Lakshadweep	Kavaratti
19	Ladakh	Leh
20	Madhya Pradesh	Indore
21	Maharashtra	Jalgaon
22	Manipur	East Imphal
23	Meghalaya	West Khasi Hills
24	Mizoram	Aizawl
25	Nagaland	Kohima
26	Orissa	Khordha
27	Puducherry	Yanam
28	Punjab	Sangrur
29	Rajasthan	Bharatpur
30	Sikkim	East Sikkim
31	Tamil Nadu	Tiruchirapalli
32	Telengana	Warangal
33	Tripura	South Tripura
34	Uttarakhand	Nainital
35	Uttar Pradesh	Mathura
36	West Bengal	Hooghly

Reminder-ISpeed Post

F.No. B-31011/BMW (42.55)/2020/WMD-I

October 14, 2020

To,

District Magistrate  
(As per list)**Sub: Preparation of Model District Environment Plan as per Order dated 19.03.2020 passed by Hon'ble National Green Tribunal in the matter of O.A. No. 360/2018 – reg.**

Sir,

This has reference to CPCB letter dated 05.08.2020 requesting Data as per prescribed Template for preparation of District Environment Plan (DEP) for..... district. Your District was also selected for preparation of Model Plan, which may later be referred by rest of the Districts for preparing similar plans. However, this office has not yet received the template data so far.

In view of above, it is requested to expedite submission of template data within a week to enable CPCB in timely preparation of model District Environment Plans. Copy of Data Template can be downloaded from CPCB Website <https://cpcb.nic.in/NGT/OA-360-NGT-District-Environment-Plan.pdf>.

Yours faithfully

  
 (B. Vinod Babu)  
 AD & DH WMD-I

Copy to:

- (i) The Member Secretary : For kind information & follow-up  
 SPCB/PCC  
 (As per list)
- (ii) Regional Directorates, CPCB : For follow-up  
 (As per list)

  
 (B. Vinod Babu)

Handwritten notes and stamps:

19/10/2020

AS

19/10/2020

List of all the State Pollution Control Boards (SPCBs) & Pollution Control Committees (PCCs)

1.	The Member Secretary Telangana Pollution Control Board Paryavaran Bhawan, A-III Institutional Estate, Sanathnagar Hyderabad – 500018.	11.	The Member Secretary Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar(J&K)
2.	The Member Secretary Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010	12.	The Member Secretary Jharkhand State Pollution Control Board T.A. Building, HEC, P.O. Dhurwa, Ranchi-834 004
3.	The Member Secretary Arunachal Pradesh Pollution Control Board Department of Environment & Forests, Paryavaran Bhawan, Yupia Road, Papu Nalah, Naharlagun- 791110	13.	The Member Secretary Karnataka State Pollution Control Board "Parisara Bhavan", #49, 4th & 5th Floor, Church Street, Bangalore-560001
4.	The Member Secretary Assam Pollution Control Board Bamunimaiden, Guwahati – 781 021	14.	The Member Secretary Kerala Pollution Control Board Pattom Palace, P.O. Thiruvananthapuram – 695 004
5.	The Member Secretary Bihar Pollution Control Board Parivesh Bhawan, Plot No. NS-B/2 Patliputra Industrial Area, Patliputra, Patna (Bihar)-800023	15.	The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2nd - 4th floor, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai – 400 022
6.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19, Naya Raipur (C.G.)- 492002	16.	The Member Secretary Madhya Pradesh Pollution Control Board Paryavaran Parisar, Sector E-5, Arera Colony, Bhopal – 462 016
7.	The Member Secretary Goa Pollution Control Board Opp. Saligao Seminary, Saligao - Bardez Goa - 403511	17.	The Member Secretary Manipur Pollution Control Board Near Imphal West D.C. Office Complex, Lamphelpat, Imphal – 795 004.
8.	The Member Secretary Gujarat Pollution Control Board Paryavaran Bhawan, Sector 10-A, Gandhi Nagar - 382010	18.	The Member Secretary Meghalaya Pollution Control Board Arden, Lumpynggad, Shillong – 793 014
9.	The Member Secretary Haryana Pollution Control Board C-11, Sector-6 Panchkula Haryana-134 109	19.	The Member Secretary Mizoram Pollution Control Board New Secretariat Complex, Khatla, Aizawl, Mizoram - 796001
10.	The Member Secretary Himachal Pradesh Pollution Control Board Paryavaran Bhawan, Phase-III, Below BCS, New Shimla – 171 009.	20.	The Member Secretary Nagaland Pollution Control Board Signal Point, Dimapur, Nagaland - 797112
		21.	The Member Secretary State Pollution Control Board, Odisha Paribesh Bhawan, A-118, Nilakantha Nagar, Unit-VIII, Bhubaneswar – 751 012.
		22.	The Member Secretary Punjab Pollution Control Board Vatavaran Bhawan, Nabha Road Patiala – 147 001

### The Regional Directors

1. The Regional Director  
Central Pollution Control Board  
1st& 2nd Floors, Nisarga Bhavan  
A-Block, Thimmaiah Main Road  
7thD Cross, Shivanagar, Opp.  
Pushpanjali Theatre, Bengaluru -560 010
2. The Regional Director  
Central Pollution Control Board  
4<sup>th</sup>Floor, Sahkar Bhawan  
North TT Nagar  
Bhopal - 462 003
3. The Regional Director  
Central Pollution Control Board  
Southernd Conclave, Block 502,  
5<sup>th</sup>& 6<sup>th</sup> Floors  
1582 Rajdanga Main Road  
Kolkata - 700 107 (W. B.)
4. The Regional Director  
Central Pollution Control Board  
Ground Floor, PICUP Bhawan,  
Vibhuti Khand, Gomti Nagar  
Lucknow - 226 010
5. The Regional Director  
Central Pollution Control Board  
"TUM-SIR". Lower Motinagar  
Near Fire Brigade H.Q.,  
Shillong - 793 014
6. The Regional Director  
Central Pollution Control Board  
Parivesh Bhawan,  
Opp. VMC Ward Office No. 10,  
Subhanpura, Vadodara-390 023
7. The Regional Director  
Central Pollution Control Board  
Chandigarh  
Shri Suneel Dave, Sc E
8. The Regional Director  
Central Pollution Control Board  
Chennai.  
Dr. M. Madhusudhan Sc. E
9. The Regional Director  
Central Pollution Control Board  
Pune  
Shri Bharat Kumar Sharma Sc.E

S. No.	State	District
1	Andaman and Nicobar	South andaman and nicobar
2	Andhra Pradesh	Srikakulam
3	Arunachal Pradesh	Siang
4	Assam	Dhemaji
5	Bihar	Sheikhpura
6	Chandigarh	Chandigarh
7	Daman and Diu	Moti Daman
8	Delhi	South west delhi
9	Goa	South goa
10	Gujarat	Narmada
11	Haryana	Panipat
12	Jharkhand	West Singhbhum
13	Srinagar	Jammu
14	Karnataka	Kodagu
15	Kerala	Wayanad
16	Lakshadweep	Lakshadweep
17	Maharashtra	Jalgaon
18	Manipur	Imphal East
19	Meghalaya	East Khasi Hills
20	Mizoram	Aizawl
21	Nagaland	Kohima
22	Puducherry	Yaman
23	Punjab	Sangrur
24	Rajasthan	Bharatpur
25	Sikkim	East Sikkim
26	Tamil Nadu	Tiruchirapalli
27	Telangana	Hanamkonda
28	Tripura	South Tripura
29	Uttarakhand	Nainital
30	Uttar Pradesh	Mathura
31	West Bengal	Hooghly

Reminder-II

Speed Post

F.No. B-31011/BMW (42.55)/2020/WMD-I

2762-2799

November 20, 2020

To,  
District Magistrate  
(As per list)

Sub: Preparation of Model District Environment Plan as per Order dated 19.03.2020 passed by Hon'ble National Green Tribunal in the matter of O.A. No. 360/2018 – reg.

Sir,

This has reference to CPCB letters dated 05.08.2020 & 14.10.2020 requesting Data as per prescribed Template for preparation of District Environment Plan (DEP) for..... district. The desired Information is not yet received by this office so far.

In view of above, it is requested to expedite submission of template data within a week to enable CPCB in timely preparation of model District Environment Plans. Copy of Data Template can be downloaded from CPCB Website <https://cpcb.nic.in/NGT/OA-360-NGT-District-Environment-Plan.pdf>.

Yours faithfully

  
(B. Vinod Babu)  
AD & DH WMD-I

for

Copy to:

(i) The Member Secretary  
SPCB/PCC  
(As per list)

: For kind information & follow-up

(ii) Regional Directorates, CPCB  
(As per list)

: For follow-up

  
(B. Vinod Babu)

for

o/c

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
निर्गत.....  
दिनांक.. 23/11/2020

## The Regional Directors

487

1. The Regional Director  
Central Pollution Control Board  
1st & 2nd Floors, Nisarga Bhavan  
A-Block, Thimmaiah Main Road  
7th D Cross, Shivanagar, Opp.  
Pushpanjali Theatre, Bengaluru - 560 010
2. The Regional Director  
Central Pollution Control Board  
Privesh Bhawan, Paryavaran Parisar  
E-5, Area Colony, Bhopal 462016
3. The Regional Director  
Central Pollution Control Board  
Southernd Conclave, Block 502,  
5<sup>th</sup> & 6<sup>th</sup> Floors  
1582 Rajdanga Main Road  
Kolkata - 700 107 (W. B.)
4. The Regional Director  
Central Pollution Control Board  
Ground Floor, PICUP Bhawan,  
Vibhuti Khand, Gomti Nagar  
Lucknow - 226 010
5. The Regional Director  
Central Pollution Control Board  
"TUM-SIR". Lower Motinagar  
Near Fire Brigade H.Q.,  
Shillong - 793 014
6. The Regional Director  
Central Pollution Control Board  
Parivesh Bhawan,  
Opp. VMC Ward Office No. 10,  
Subhanpura, Vadodara-390 023
7. The Regional Director  
Central Pollution Control Board  
Chandigarh  
Shri Suneel Dave, Sc E
8. The Regional Director  
Central Pollution Control Board  
CHENNAI Second Floor, 77-A, South Avenue Road,  
Ambattur Industrial Estate, Chennai,  
Tamilnadu-600058
9. The Regional Director  
Central Pollution Control Board  
Pune  
Shri Bharat Kumar Sharma Sc. E

S. No.	State	District
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8	Goa	South goa
9	Gujarat	Narmada
10	Haryana	Panipat
11	Jharkhand	West Singhbhum
12	Karnataka	Kodagu
13	Kerala	Wayanad
14	Lakshadweep	Lakshadweep
15	Maharashtra	Jalgaon
16	Manipur	Imphal East
17	Meghalaya	East Khasi Hills
18	Mizoram	Aizawl
19	Nagaland	Kohima
20	Puducherry	Yaman
21	Punjab	Sangrur
22	Rajasthan	Bharatpur
23	Sikkim	East Sikkim
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6	The Member Secretary Gujarat Pollution Control Board Paryavaran Bhawan, Sector 10-A, Gandhi Nagar - 382010	17	The Member Secretary Rajasthan Pollution Control Board 4, Institutional Area, Jhalana Doongri Jaipur - 302 004, Rajasthan.
7	The Member Secretary Haryana Pollution Control Board C-11, Sector-6 Panchkula Haryana-134 109	18	The Member Secretary State Pollution Control Board Forest, Environment Wildlife Management Department Government of Sikkim Forest Secretariat Annex I, Ground Floor, Deorali, Gangtok -737102 East Sikkim
8	The Member Secretary Jharkhand State Pollution Control Board T.A. Building, HEC, P.O. Dhurwa, Ranchi-834 004	19	The Member Secretary Tamil Nadu Pollution Control Board No. 76, Mount Salai Guindy, Chennai - 600 032
9	The Member Secretary Karnataka State Pollution Control Board "Parisara Bhavan", #49, 4th & 5th Floor, Church Street, Bangalore-560001	20	The Member Secretary Tripura Pollution Control Board, Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti P.O. Kunjaban, Agartala Tripura - 799 006,
10	The Member Secretary Kerala Pollution Control Board Pattom Palace, P.O. Thiruvananthapuram - 695 004	21	The Member Secretary Uttar Pradesh Pollution Control Board Building No TC-12V Vibhuti Khand, Gomti Nagar Lucknow - 226 010
11	The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2nd - 4thfloor, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai - 400 022	22	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001.
		23	The Member Secretary West Bengal Pollution Control Board Paribesh Bhawan, 10A, Block- LA, Sector III, Salt Lake City, Calcutta- 700106

24	The Member Secretary Chandigarh Pollution Control Committee Paryavaran Bhawan, Ground Floor Madhya Marg, Sector C19-B, Chandigarh - 160 019
25	The Member Secretary Delhi Pollution Control Committee 4th Floor, ISBT Building, Kashmere Gate, Delhi - 110006.
26	The Member Secretary Daman, Diu & Dadra & Nagar Haveli Pollution Control Committee Fort Area, Court Compound, Moti Daman- 396220
27	The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration, Dept. Of Sc. and Technology & Environment Kavaratti Island-682 555
28	The Member Secretary Andaman & Nicobar Pollution Control Committee Dept. Of Sc. and Technology Dollygunj Van Sadan, Haddo P.O. Port Blair - 744 102
29	The Member Secretary Puducherry Pollution Control Committee Department of Science, Technology and Environment IIIrd floor, PHB Building, 5, Anna Nagar, Puducherry - 605005